

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202**  
**Appeal-282/252/ND/2023**

**IN THE MATTER OF:**

**Dy. Commissioner of Income Tax**

**... Applicant/Petitioner**

**Versus**

**Registrar of Companies (Flexible Marketing Pvt Ltd) & Ors.**

**... Respondent**

**Under Section: 252 (1) Comp. Act.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv Puneet Rai, Sr. St Counsel along with Adv  
Nikhil Jain

**For the Liquidator** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Despite service of notice by all substituted mode, there is no appearance on behalf of the Respondents. In the wake, the proceeding qua them are set ex parte.

In the meantime, the Appellant shall ensure that the assessment orders qua the Respondent No. 2 is uploaded on Case Information System of this Tribunal.

List on 17.05.2024.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**